

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)-102(PB)/2017

IN THE MATTER OF:

DBS Bank Ltd.

.... Applicant/petitioner

Vs.

Edu Smart Service Pvt. Ltd.

.... Respondent

Order under Section 7

Order delivered on 28.11.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

Ms. Deepa Krishan
Hon'ble Member (T)

For the Applicant/petitioner:

For the Respondent:

Mr. Ajay. K. Jain, Advocate for CoC

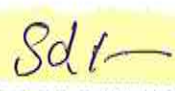
Mr. U.K. Chaudhary, Sr. Advocate
Mr. Sumesh Dhawan, Ms. Tannya Baranwal &
Mr. Mansumyer Singh, Advocates
Ms. Ritu Rastogi, Resolution Professional

ORDER

C.A. No. 367(PB)/2017

The order has been reserved in C.A. No. 366(PB)/2017 on 08.11.2017. However, the Committee of Creditors may meet and the ICICI Bank may provisionally participate in their meeting without any voting right. The Committee of Creditors shall not finalize any resolution plan before the date of pronouncement of the order in the present case. A copy of order be given to the parties.

List for further consideration on 20.12.2017.


(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT


(DEEPA KRISHAN)
MEMBER(TECHNICAL)